

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.201 – IA/766(AHM)2021  
ITEM No.202 – IA/877(AHM)2021 in IA/766(AHM)2021  
ITEM No.203 – IA/230(AHM)2021  
ITEM No.204 – IA/274(AHM)2021  
ITEM No.205 – IA/480(AHM)2021  
ITEM No.206 – IA/530(AHM)2021  
ITEM No.207 – IA/622(AHM)2021  
ITEM No.208 – IA/669(AHM)2021  
ITEM No.209 – IA/696(AHM)2021  
ITEM No.210 – IA/697(AHM)2021  
ITEM No.211 – IA/45(AHM)2022 in IA/679(AHM)2021

In  
**CP(IB) 289 of 2020**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of Maharashtra  
V/s  
Afcan Impex Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 12/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

Mr. Nandish Chudgar, Advocate for Suspended Board of Management  
Mr. Sangna Kansagra, Advocate for respondent in IA/697(AHM)2021  
Mr. Gaurav Joshi, CS for RP

**ORDER**

The Ld. Counsel, Gaurav Joshi for the RP and Mr. Nandish Chudgar for the Suspended Management.

Today, a Xerox copy of the order of Hon'ble Supreme Court passed in Civil Appeal No. 55580 of 2021 has been placed before the bench.

Ld. Counsel for the Suspended Management submitted that the original order admitting the Corporate Debtor in Corporate Insolvency Resolution Process was challenged initially before the Hon'ble NCLAT which was dismissed.

Now, the same has been challenged before the Hon'ble Supreme Court through Civil Appeal No. 55580 of 2021 which is coming up for hearing tomorrow on 13.09.2023. Hence, all the parties have requested for adjournment of all the matter beyond the date of hearing of the Hon'ble Supreme Court.

In view of the above, list the matter on 13.10.2023.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**

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